

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 6213/2020

(Arising out of impugned final judgment and order dated 17-12-2019 in CRLA No. 1878/1991 passed by the High Court of Judicature at Allahabad)

INDRA MANI

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

Date : 11-12-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER

HON'BLE MR. JUSTICE SANJIV KHANNA

For Petitioner(s) Mr. Gaurav Bhatia, Sr. Adv.
Mr. Gaurav, AOR
Mr. Yagyawalkya Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

At the request of the learned senior counsel for the petitioner, list the matter in the first week of January, 2021.

(ANITA MALHOTRA)
COURT MASTER

(KAMLESH RAWAT)
COURT MASTER